

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Notice a/w copy of order  
off. 26/12/03 issued to  
all the respmts. by Regd.  
R.D. Posts.

The same copy of order  
issued to the counsel for  
both side

D.M.  
S.O. 26/12/03

My  
30/12/03

ADS. Back.  
APP. Memos/ Counter  
not 64-.

L  
10/12/04

Regd.

Dt. 11.1.04

The learned ASC prays  
for time to file counter. Heard.  
Prayer allowed. Time granted till  
15.3.04 for counter.

D.M. 11.1.04  
REGISTRAR

Counter not filed.

12/3

Legd.

Dt. 15.3.04

The learned counsel for  
the respondents prays for time  
to file counter. Prayer allowed.  
Time granted till 26.4.04 for  
counter.

REGISTRAR

and as a consequence, the applicant should  
be allowed to continue at Cuttack until  
further orders.

Send copies of this order to Respondents  
along with notices and free copies of the order  
be handed over to the learned counsel of both  
the sides.

Yashwant  
26/12/2003  
MEMBER (JUDICIAL)

Order dated :- 31.3.04

Heard Mr. S.C. Samantray, Ld. Counsel  
for the petitioner and Mr. O.N. Ghose, Ld.  
Counsel for the Respondents.

By filing memo dated 16.3.04, the  
Respondents have submitted that the impugned  
order under Annexure-A/1 has been withdrawn  
by the Railway Administration and the  
applicant is continuing in his previous unit  
in which he was working prior to the filing  
of this O.A. and therefore, there is no  
need for the Tribunal to proceed further  
with the matter.

Having regard to the facts as stated  
above, we dispose of this O.A. for having  
become infructuous. No costs.

Vice-Chairman

Member (J)